

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 120(ND)09

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE COMPANY: Sh. Neelamber Agarwal V/s. M/s. Neel Padam Builders Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Jayant Mehta, Advocate Ms. Divya Bhalla, Advocate Mr. Bhavitt Rastogi, Advocate		
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	For the Respondent (s) :	Mr. Shadan Farasat, Advocate Mr. Shashi Pratap Singh, Advocate		
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ORDER

It is brought to our notice that the registration of the 41 remaining sale deeds are yet to be executed. 41 still remain unexecuted. The Local Commissioner's report had been filed on the last date of hearing.

It is therefore directed that the registrations of all pending sale deeds be executed on or before 15th October, 2017. The Local Commissioner should file his report by 15th October, 2017.

An application is filed on behalf of the petitioner praying for an early hearing. The matter is already listed on 7th November, 2017 for final arguments and the court diary does not permit a date on which it can be preponed.

Application being CA No. 229/C-II/2017 is dismissed.

→ Sd →
(S. K. Mohapatra)
Member (T)

→ Sd →
(Ina Malhotra)
Member (J)